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1. 0A-493/97 MA-590/97 MA-2371/97 with 0A-2866/92

2. 0A-562/97

3. OA-1948/97

4. 0A-634/94

Present: Shri Raturi Proxy counsel for Shri G.D. Gupta for applicant in OA-493/97 Shri V.K. Rao for Respondents

None for applicant in OA-2866/92 Shri V.K. Rao for Respondents

Mrs. Meera Chhibber for applicant in OA-562/97 None for Respondents

None for applicant in OA-1948/97 . Shri V.K. Rao for Respondents

Applicant Shri M.M. Mathur in person in 0A-634/94 Shri V.K. Rao for Respondents

We have heard applicant Shri Mathur in person in OA-634/94 and Shri Rao for respondents.

- counsel for Shri · Shri Raturi proxy G.D.Gupta in OA-493/97 prays short for adjournment on the ground that Shri Gupta is unwell.
- In regard to OA-562/97, pursuant to our earlier order Mrs. Chhibber has shown us a copy of the Delhi High Court's order dated 20.3.98 in C.M. No.5854/97 arising out of CWP No. and states that as the applicant has been appointed, in terms of the Delhi High Court's aforesaid order nothing further survives in the O.A. We direct that OA-562/97 should therefore be struck off from the cantelinh
- J.C. Madan who appears on behalf of CAT Bar Association also prays for a adjournment in the other OAs.

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5. List on 24.7.98 which suits all the parties concerned. No further adjournment will be granted.

Rlahay - John Smelle Afriga.

(R.K. Ahooja) (Mrs. Lakshmi Swaminathan) (S.R. Adige)

M (A) M (J) VC (A)

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for order (a)

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